

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 2979/2018**

New Delhi, this the 24<sup>th</sup> day of May, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Vimal Chandra Pandey  
Aged about 61 years,  
Secretary (Retd.) AGMUT,  
GNCTD, Group A  
S/o. Shri Raj Narain Pandey  
145, Classic Apartments,  
Sector-22, Dwarka,  
New Delhi-110 075.

...Applicant

(Applicant in person)

Versus

1. Union of India,  
Through Secretary,  
Dept. of Personnel & Training,  
North Block, New Delhi.
2. Secretary  
Ministry of Home Affairs,  
North Block, New Delhi.
3. Secretary,  
Ministry of Finance & Expenditure,  
North Block, New Delhi.
4. Govt. of NCT of Delhi  
Through its Chief Secretary,  
5<sup>th</sup> Level, Delhi Secretariat, New Delhi.
5. Secretary (Finance)  
Govt. of NCT of Delhi  
4<sup>th</sup> Level, Delhi Secretariat, New Delhi.
6. Secretary  
Directorate of Information & Publicity  
Govt. of NCT of Delhi  
Old Secretariat, Delhi. ...Respondents

(By Advocate : Mr. U. Srivastava with Ms. Neelima Rathod  
for respondents no. 1 to 3)

## O R D E R (O R A L)

**Justice L. Narasimha Reddy, Chairman :**

The O.A was adjourned on several occasions to enable the respondents to file counter affidavit. However, no counter affidavit is filed so far. It appears that the applicant has filed a representation dated 10.07.2018, which is also sought to be made part of the record. There is no reference to the same in the O.A. Since it is a new development, we direct that, if the applicant makes available, a copy of the same to the respondents, the latter in turn shall pass an order thereon, within six weeks from the date of receipt of it. The O.A is accordingly disposed of. There shall be no order as to costs.

(Aradhana Johri)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/Mbt/